CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 282/GT/2020

Coram:

Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member

Date of Order: 1st October, 2022

In the matter of:

Addendum to order dated 14.8.2022

In the matter of:

Petition for truing up of annual fixed charges for the 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Nimoo Bazgo Hydro Electric Power Station (45 MW).

And

In the matter of

NHPC Limited NHPC Office Complex, Sector-33, Faridabad (Haryana) - 121003

...Petitioner

Vs

1. Power Development Department, New Secretariat, Jammu -180 001 (J&K)

.... Respondent

ADDENDUM

The Commission by order dated 14.8.2022 had trued-up the tariff of Nimoo Bazgo Hydroelectric Project ('the generating station') for the 2014-19 tariff period and determined the tariff of the generating station, for the 2019-24 tariff period. However, in the said order, the decision with regard to Auxiliary Power Consumption (APC) considered for the period 2019-24, was inadvertently left out. Accordingly, in terms of the Regulation 111 read with Regulation 103A of the Conduct of Business Regulations

1999, the following paragraphs with regard to APC have been added after paragraph 159 of the order dated 14.8.2022 as under:

Auxiliary Power Consumption

- 160. Regulation 50(c) of 2019 Tarff Regulations provides as under:
 - "50. Norms of Operation for Hydro Generating Stations: The norms of operation as given hereunder shall apply to hydro generating station:
 - (c) Auxiliary Energy Consumption (AEC):

Type of Station	AEC	
	Installed	Installed
	Capacity	Capacity
	above 200 MW	up to 200 MW
Surface		
Rotating Excitation	0.7%	0.7%
Static	1.0%	1.2%
Underground		
Rotating Excitation	0.9%	0.9%
Static	1.2%	1.3%

- 161. As regards Auxiliary Power Consumption, the Petitioner has submitted that the Commission vide its order dated 22.9.2016 in Petition No. 229/GT/2014 (tariff of the generating station for 2014-19) had allowed the auxiliary consumption of upto 6% based on the average actual auxiliary consumption for the period 2012-16.
- 162. The Commission vide its order dated 14.8.2022 had allowed the same auxiliary power consumption of 6% while truing up the tariff for the 2014-19 tariff period, in line with the order dated 22.9.2016 in Petition No. 229/GT/2014. However, as regards the auxiliary power consumption for the 2019-24 tariff period, the Petitioner has submitted that the actual auxiliary consumption of the generating station, during the last five years are 7.2%, 5.7%, 5.2%, 5.1% & 5.5%, respectively and has therefore requested that the Commission may retain the auxiliary consumption norms allowed in the order dated 22.9.2016 for the 2019-24

tariff period also, considering the location of the plant & extreme weather conditions, by relaxing the provisions of Regulation 50(C) of the 2019 Tariff Regulations.

163. It is pertinent to mention that the Commission vide order dated 22.9.2016 in Petition No. 229/GT/2014 had allowed the auxiliary power consumption of up to 6%, based on the average actual auxiliary consumption for the period 2012-16, as against the claim of the Petitioner for 9% APC. It is observed that the Commission has already relaxed the APC up to 6% for the generating station for the 2014-19 tariff period (in truing-up petition) based on the actual performance for the 2012-16 tariff period. Further, the Petitioner has submitted that the actual average auxiliary consumption for the past 5 years is 5.74%, which is lesser than the relaxed norms of 6%. Accordingly, the actual auxiliary power consumption of up to 6% is allowed for the 2019-24 tariff period. It is, however, observed that there is variation in the Petitioner's claim for actual auxiliary power consumption for the period 2014-17, in this petition, as against the details furnished by the Petitioner, while framing the 2019 Tariff Regulations. The reasons for such variation shall be clarified by the Petitioner, at the time of truing up of tariff for the 2019-24 tariff period.

164. The serial numbers after paragraph 163 in order dated 14.8.2022 shall stand revised accordingly. All other conditions in order dated 14.8.2022 shall remain unchanged.

Sd/-(Pravas Kumar Singh) Member Sd/-(Arun Goyal) Member Sd/-(I.S. Jha) Member